

other provisions of the said Resolution."

MR. DEPUTY-SPEAKER: The question is:

" That in pursuance of para 5 of the Ministry of Human Resource Development (Department of Education) Resolution No. F.1-2/90.PN (D.II), dated 19 October, 1990 read with item No. 5 (i) of the Annexure thereto, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the Central Advisory Board of Education, subject to other provisions of the said Resolution."

The motion was adopted

(iv) Animal welfare Board

THE MINISTER OF STATE OF THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On behalf of my colleague Shri Kamal Nath, I beg to move:

" That in pursuance of Section 5 (1) (i) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal

Welfare Board for the remaining term of the Board i.e. upto 2 March, 1992, subject to other provisions of the said Act."

MR. DEPUTY-SPEAKER: The question is:

" That in pursuance of Section 5 (1) of the Prevention of Cruelty to Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board for the remaining term of the Board i.e. upto 2 March, 1992, subject to other provisions of the said Act."

The motion was adopted

13.12 hrs

The Lok Sabha then adjourned for Lunch till ten minutes past Fourteen of the Clock

14.15 hrs.

The Lok Sabha reassembled after lunch at fifteen minutes past Fourteen of the clock.

[MR. DEPUTY SPEAKER *in the Chair*]

[*English*]

MR. DEPUTY SPEAKER: We shall now take up Matters under 377.